

PUBLIC ANNOUNCEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 3(1), 4 READ WITH REGULATIONS 13(2)(G), 14, AND 15 (1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

**FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
CUBICAL FINANCIAL SERVICES LIMITED**

CIN: L65993DL1990PLC040101

Registered office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034

Phone: 011 – 47057757; Website: www.cubical90.com

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CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM EQUITY SHAREHOLDERS

OPEN OFFER FOR ACQUISITION OF UPTO 3,77,44,200 (THREE CRORES SEVENTY-SEVEN LAKH FORTY-FOUR THOUSAND AND TWO HUNDRED) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 2/- (RUPEES TWO ONLY) EACH (“OFFER SHARES”) REPRESENTING 26% OF THE EMERGING EQUITY AND VOTING SHARE CAPITAL OF CUBICAL FINANCIAL SERVICES LIMITED, (HEREINAFTER REFERRED TO AS (“CUBIFIN”/TARGET COMPANY”/“TC”) AT AN OFFER PRICE OF ₹ 2.50/- (RUPEES TWO AND FIFTY PAISA ONLY) PER OFFER SHARES TO THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY BY MR. MANOJ AGRAWAL (ACQUIRER-1) AND MR. AMIT KUMAR SARAOGI (ACQUIRER-2) (HEREINAFTER COLLECTIVELY REFERRED TO AS “ACQUIRERS”) TOGETHER WITH ‘MRS. SHIKHA AGRAWAL’ (PAC-1), ‘M/S MANOJ AGRAWAL HUF’ (PAC-2) AND ‘MRS. KANCHAN SARAOGI’ (PAC-3) (HEREINAFTER REFERRED TO AS “PACs”) IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRERS FOR THE PURPOSE OF THE OPEN OFFER (AS DEFINED BELOW) PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(1) AND 4 READ WITH REGULATION 15 (1) AND OTHER APPLICABLE PROVISIONS OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT THERETO (“SEBI (SAST) REGULATIONS”) (“OPEN OFFER” OR “OFFER”)

This Public Announcement (‘PA’/ ‘Public announcement’) is being issued by Corporate Makers Capital Limited (‘Manager to the offer’ or ‘CMCL’) for and on behalf of Acquirers and PACs to the Public Shareholders of Target Company (‘Public Shareholders’) pursuant to, and in compliance with, Regulation 3(1) and Regulation 4 read with Regulation 13(2)(g), 14, 15 (1) and such other applicable provisions of the SEBI (SAST) Regulations.

For this Public Announcement, the following terms have the meaning assigned to them below:

1. DEFINITIONS AND ABBREVIATIONS

Definitions & Abbreviations	Particulars
Acquirer 1	Mr. Manoj Agrawal S/o Vijay Kumar Agrawal, age about 46 years, an Indian Inhabitant, bearing PAN: AHLPA4839K issued under the Income Tax Act, 1961, presently residing at D-204, Satya Shanti Ekta Apartments, Sector 13, Rohini, Delhi – 110085, Contact No: +91 9205401787, Email Id: manojagrawalpersonal@gmail.com .
Acquirer 2	Mr. Amit Kumar Saraogi S/o Shyam Sunder Saraogi, age about 49 years, an Indian Inhabitant, bearing PAN: ACSPJ7415L issued under the Income Tax Act, 1961, presently residing at B-603, Balaji Apartment, Sector-14, Rohini, Delhi, India – 110085, Contact No: +91-9971195789, Email Id: amitxxix@gmail.com .
Acquirers	Acquirer 1 and Acquirer 2 are collectively referred to as Acquirers.
Board of Directors	The Board means the Board of Directors of the Target Company.
BSE Ltd	BSE Limited is the stock exchange where presently the Equity Shares of the Target Company are listed.
CDSL	Central Depository Services (India) Limited
Companies Act	Companies Act, 1956 and Companies Act, 2013
Control	means as define in Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
DP	Depository Participant
Emerging Equity and Voting	means Emerging Equity and Voting share capital of the Target Company i.e., ₹

Definitions & Abbreviations	Particulars
Share Capital	29,03,40,000 divided into 14,51,70,000 Equity Shares of ₹ 2/- each.
Eligible Equity Shareholders / Public Shareholders	All the public shareholders of the Target Company, excluding the Acquirers and PAC in the Underlying Transaction and any persons deemed to be acting in concert (" Deemed PACs "), pursuant to and in compliance with the provisions of Regulation 7(6) of SEBI (SAST) Regulations, 2011
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of the face value of ₹ 2.00/- (Rupees Two Only) each.
Escrow Bank/ Escrow Agent	ICICI Bank Limited
FEMA	Foreign Exchange Management Act, 1999, as amended from time to time
FII/FPIs	Foreign Institutional Investors/Foreign Portfolio Investors registered with SEBI
Income Tax Act	Income Tax Act, 1961, as amended from time to time
INR/Rs./₹	Indian Rupees, the legal currency of India
ISIN	International Securities Identification Number i.e. INE717D01023
KMP	Key Managerial Personnel(s)
Manager to Offer	Corporate Makers Capital Limited appointed as Manager to Offer pursuant to Regulation 12 of SEBI (SAST) Regulations, 2011
MICR	Magnetic Ink Character Recognition
NRI	Non-Resident Shareholder(s)
Existing Share and Voting Capital/ Paid-up Capital	means paid up share capital of the Target Company i.e., ₹ 13,03,40,000 divided into 6,51,70,000 Equity Shares of ₹ 2/- Each.
PROI	Person's resident outside India as defined under FEMA, holding Equity Shares of the Target Company
PAC-1	Mrs. Shikha Agrawal, W/o Mr. Manoj Agrawal, aged about 42 years, an Indian Inhabitant, having PAN- AJZPA1700F issued under the Income Tax Act, 1961, presently residing at D-204, Ekta Apartments, Sector 13, Rohini, Delhi – 110085. Her mobile number is +91-9205402073 and her Email Id is allyourmails@yahoo.com .
PAC-2	M/s Manoj Agrawal HUF, having PAN- AAJHM5891G issued under the Income Tax Act, 1961, has its registered office at D-204, Satya Shanti, Ekta Apartments, Sector 13, Rohini, Delhi – 110085, having mobile number +91-9205402073 and Email Id – manojagrawalpersonal@gmail.com
PAC-3	Mrs. Kanchan Saraogi W/o Mr. Amit Kumar Saraogi, age about 44 years, an Indian Inhabitant, having PAN- AGBPA6944L issued under the Income Tax Act, 1961, presently residing at B-603, Balaji Apartment Sector-14, Rohini, Delhi - 110085. Her mobile number is +91-9999252099 and her Email Id is kanchansaraogi603@gmail.com
PACs	Means Person Acting in Concert as defined under Regulation 2(1)(q) of SEBI (SAST) Regulations i.e. Mrs. Shikha Agrawal (PAC-1), M/S Manoj Agrawal HUF (PAC-2) and Mrs. Kanchan Saraogi (PAC-3).
NBFC	Non- Banking Financial Company, Company is registered with the Reserve Bank of India ("RBI") under Registration No. 14.00129.
NRI	Non-Resident Indian
NSDL	National Securities Depositories Limited
Offer/ Open Offer	The Open Offer is made by the Acquirers to the Eligible Equity Shareholders to acquire up to 3,77,44,200 Equity shares representing 26% of the Emerging Equity and Voting Share Capital of the Target Company
Offer Price	An offer price of ₹ 2.50/- (Rupees Two and Fifty Paise Only) per Offer Share.
Offer Size	Upto 3,77,44,200 (Three Crores Seventy-Seven Lakh Forty-Four Thousand and Two Hundred) Fully Paid-up Equity Shares of Face Value of ₹ 2/- (Rupees Two Only) each at Offer Price of ₹ 2.50/- per equity share, representing 26% of the Emerging Equity and Voting Share Capital of Target Company.
Public Announcement	Public Announcement dated Friday, May 15, 2026.
Promoter & Promoter Group	The existing promoter & promoter group of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo), and 2 (1) (pp) of the SEBI (ICDR) Regulations, in this case, namely being, Mr. Ashwani Kumar Gupta and Mrs.

Definitions & Abbreviations	Particulars
	Rita Gupta (Promoters)
Promoter Sellers/ Selling Shareholders	Means the Promoter(s) who are selling their Equity shares held in the Target Company pursuant to SPA i.e. 1. Mr. Ashwani Kumar Gupta 2. Mrs. Rita Gupta
Public Shareholders	All the equity shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except the Acquirers, PACs and the parties to the Share Purchase Agreement, including persons deemed to be acting in concert with such parties to the Share Purchase Agreement (if any), pursuant to and in compliance with the SEBI (SAST) Regulations.
Registrar/ Registrar to the Offer	Beetal Financial & Computer Services Private Limited, having registered office at Beetal House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi- 110062.
RTGS	Real Time Gross Settlement
SCRR	Securities Contract (Regulation) Rules, 1957, as amended.
SEBI	Securities and Exchange Board of India.
SEBI Act	Securities and Exchange Board of India Act, 1992, and subsequent amendments thereto.
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendment thereto.
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.
SPA	Means Share Purchase Agreement dated Friday, May 15, 2026 executed between Acquirers, PACs and Promoter Sellers.
Stock Exchange	BSE Limited is the Stock Exchange on which the Equity Shares of the Target Company are presently listed having BSE Scrip Code "511710".
Target Company	Cubical Financial Services Limited, a public limited Company incorporated under the provisions of the Companies Act, 1956, having its registered office at 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitam Pura, New Delhi-110034 and bearing Corporate Identification Number-L65993DL1990PLC040101.
Tendering Period	The tendering period shall have the meaning as prescribed to it under Regulation 2(1) (za) of the SEBI (SAST) Regulations.
Negotiated Price	Means the Price of ₹ 2.05 (Rupees Two and Five Paise Only)
Working Day	The working day shall have the meaning as prescribed to it under Regulation 2(1) (zf) of the SEBI (SAST) Regulations.

2. OFFER DETAILS

Offer Size	Acquisition of upto 3,77,44,200 (Three Crores Seventy-Seven Lakh Forty-Four Thousand and Two Hundred) fully paid up Equity Shares of face value of ₹ 2/- (Rupees Two Only) each representing 26% of the Emerging Equity and Voting Share Capital of the Target Company, as on the date of this Public Announcement, to open offer shares, subject to the terms and conditions specified in this Public Announcement and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
Offer Price/ Consideration	An Offer Price of ₹ 2.50/- per fully paid-up Equity Shares (<i>hereinafter referred to as the "Offer Price"</i>) will be offered for the equity shares tendered during the tendering period assuming full acceptance, the total consideration payable by the Acquirers and PAC's, will be ₹ 943.61 Lakhs /- (Rupees Nine Crores Forty Three Lakhs Sixty Thousand and Five Hundred Only).
Mode of payment	The Offer Price/ entire consideration will be paid in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations and in accordance with the terms and conditions mentioned in this Public Announcement and to be set out in the Offer Documents proposed to be issued in accordance with the SEBI (SAST) Regulations.

Type of offer	This Offer is a triggered mandatory Open Offer made under Regulation 3(1), 4 of the SEBI (SAST) Regulation. The Offer is being made in compliance with Regulation 13(2)(g) of the SEBI (SAST) Regulation, pursuant to the substantial acquisition of Equity Shares and voting rights by the Acquirers under the Proposed Preferential Issue and pursuant to execution of Share Purchase Agreement (“SPA”) between the current promoter and Acquires with their PACs. This Open Offer is not conditional offer subject to any minimum level of acceptance in terms of Regulation 19 of the Regulation. This is not a competing offer in terms of Regulation 20 of the Regulations.
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3. TRANSACTION WHICH HAS TRIGGERED THE OFFER OBLIGATIONS (“UNDERLYING TRANSACTION”)

Acquirers with their PAC’s have entered into a Share Purchase Agreement dated Friday, May 15, 2026 (“SPA”) with the existing Promoter of the Target Company (hereinafter referred to as “**Promoter Sellers**”) to acquire 2,00,75,137 (Two Crores Seventy Five Thousand and One Hundred Thirty Seven) Equity Shares representing 13.83% of the Emerging Equity and Voting Share Capital at a price of ₹ 2.05/- (Rupees Two and Five Paise Only) in compliance with the provisions of the SEBI (SAST) Regulations.

Further, the Board of Directors of the Target Company at their meeting held on Friday, May 15, 2026, has approved a preferential allotment of 8,00,00,000 fully paid-up Equity Shares of face value of ₹ 2/- each to public category investor on preferential basis at an issue price of ₹ 2.50 aggregating to ₹ 2,000 Lakhs (Rupees Twenty Crores Only), representing of 55.11% of Emerging Equity and Voting Share Capital of the Target Company, subject to approval of members by passing the Special Resolution at the Extra-Ordinary General Meeting dated June 15, 2026.

The said allotment is proposed to be made to the Acquirers with their PAC’s in the following manner: 3,11,00,000 equity shares to Acquirer- 1, 44,50,000 Equity Shares to PAC-1, 44,50,000 Equity Shares to PAC-2 and 3,11,00,000 equity shares to Acquirer-2 and 89,00,000 equity shares to PAC-3, at an Issue Price of ₹ 2.50/- per equity share, in compliance with the provisions of Companies Act, 2013 (“Act”) and Chapter V of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements, 2018) and subsequent amendments thereto (“**SEBI ICDR Regulations 2018**”) and **RBI Regulations**.

This Open Offer is being made under Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011. Pursuant to the underlying transaction, the Acquirers with their PAC’s will collectively hold 68.94% of the Emerging Equity and Voting share capital of the Target Company. After completion of Open Offer the Acquirers and PACs shall form part of the Promoter and Promoter Group of the Target Company.

Details of underlying transaction						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares /Voting Rights (VR) acquired (₹ in Lakhs)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total equity/Emerging Equity and voting share capital			
Direct Acquisition	Share Purchase Agreement executed on Friday, May 15, 2026 between Promoter sellers and Acquirers with their PAC’s	2,00,75,137 Equity Shares	*13.83% of the Emerging Equity and Voting Share Capital	₹ 411.54	Cash	Regulation 3 (1) and Regulation 4 of SEBI (SAST) Regulations, 2011
Direct Acquisition	Resolution passed at the meeting of the Board of	8,00,00,000 Equity Shares	*55.11% of the Emerging Equity and	₹ 2,000.00	Cash	

Details of underlying transaction						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares /Voting Rights (VR) acquired (₹ in Lakhs)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total equity/Emerging Equity and voting share capital			
	Directors held on Friday, May 15, 2026, for issuance of Equity Shares to Acquirers with their PAC's on preferential basis under section 62 of Companies Act, 2013 and in terms of SEBI (ICDR) Regulations, 2018 subject to statutory approvals.		Voting Share Capital			

*The percentage has been calculated on the basis of **Emerging Equity and Voting Equity Share Capital** of the Company.

Note:

- In the event, the shareholding of the Acquirers in the Target Company, post completion of the Open Offer and the Underlying Transaction exceeds 75% of the Equity Shares Capital of the Target Company, the Acquirers shall undertake such actions within the timelines as prescribed under the Securities Contract (Regulation) Rules, 1957 ("SCRR"), as deemed appropriate by the Acquirers, to meet the minimum public shareholding requirements as specified under SCRR.
- Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, 2011, the Acquirers with their PAC's will acquire control over the Target Company and shall become the promoters of the Target Company and the existing Promoter and Promoter Group will be classified into "Public category" in pursuance with Regulation 31A of Securities Exchange Board of India (Listing Obligations and Disclosures Requirement) Regulations, 2015 ('SEBI (LODR) Regulations').

4. DETAILS OF ACQUIRERS/ PAC's:

Details	Acquirer 1	Acquirer 2	PAC-1	PAC-2	PAC-3	Total
Name of Acquirers	Mr. Manoj Agrawal	Mr. Amit Kumar Saraogi	Mrs. Shikha Agrawal	M/s Manoj Agrawal HUF	Mrs. Kanchan Saraogi	5
Address	D-204, Satya Shanti (Ekta) Apartments, Sec-13, Rohini, Delhi-110085	B-603, Balaji Apartment, Rohini Sec-14, Delhi-110085	D-204 Ekta Apartment, Sector-13 Rohini, North West Delhi, 110085	D-204, Satya Shanti (Ekta) Apartments, Sec-13, Rohini, Delhi-110085	B-603, Balaji Appartment, Rohini Sec-14, North West Delhi-110085	-
PAN	AHLPA4839K	ACSPJ7415L	AJZPA1700F	AAJHM5891G	AGBPA6944L	-
Name(s) of	Not	Not	Not	Not	Not	

Details	Acquirer 1	Acquirer 2	PAC-1	PAC-2	PAC-3	Total
persons in control/promoters of acquirers/ PAC where Acquirers/PAC are companies	Applicable	Applicable	Applicable	Applicable	Applicable	
Name of the Group, if any, to which the Acquirers/ PACS belongs to	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	
Pre Transaction shareholding:						
• Number	Nil	Nil	Nil	Nil	Nil	Nil
• % of total share capital	Nil	Nil	Nil	Nil	Nil	Nil
Proposed shareholding after the acquisition of shares which triggered the Open Offer	3,94,66,595	3,94,66,595	52,83,967	52,87,007	1,05,70,973	10,00,75,137
• Number						
• % of Emerging Equity and Voting Share Capital	27.19	27.19	3.64	3.64	7.28	68.94
Any other interest in the Target Company	None	None	None	None	None	None

*Calculated on the basis of Emerging Equity and Voting Share Capital.

5. DETAILS OF SELLING SHAREHOLDERS

The Acquirers with their PAC's has entered into the Share Purchase Agreement (“SPA”) with the Promoter & Promoter Group Sellers (hereinafter referred as “**Promoter Sellers**”) on Friday, May 15, 2026 for the acquisition of 2,00,75,137 fully paid-up Equity Shares (“**Selling Shares**”) of ₹ 2/- each representing 13.83% of the Emerging Equity and Voting share capital of the Target Company at a Price of ₹ 2.05/- (Rupees Two and Five Paise Only) per Equity Share aggregating to ₹ 411.54/- (Rupees Four Crores Eleven Lakhs Fifty Four Thousands and Thirty One Only) subject to the terms and conditions as mentioned in the SPA. The details of the Promoter Sellers are as stated hereunder:

Name of Promoter and Promoter Group	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholders			
		Pre-Transaction		Post-Transaction	
		No. of shares	% vis a vis Emerging Equity and Voting Share Capital	No. of shares	% vis a vis Emerging Equity and Voting Share Capital
Ashwani Kumar Gupta	Yes	1,63,83,572	11.29%	Nil	Nil
Rita Gupta	Yes	36,91,565	2.54%	Nil	Nil
Total		2,00,75,137	13.83%	Nil	Nil

6. TARGET COMPANY

Name	Cubical Financial Services Limited
CIN	L65993DL1990PLC040101
Registered Office	456, Aggarwal Metro Heights, Netaji Subhash Place, Pitam Pura, New Delhi-110034
Exchange where listed	Equity Shares are listed on the BSE Limited (“BSE”)
Scrip Code for BSE Limited	511710
Scrip ID for BSE Limited	CUBIFIN
ISIN	INE717D01023
Classification of Business	Non- Banking Financial Corporation (“NBFC”) registered with Reserve Bank of India (“RBI”) vide Certificate of Registration no. 14.00129.

7. OTHER DETAILS

- a. This Public Announcement is made in compliance with the provisions of Regulation 13 of the SEBI (SAST) Regulations.
- b. The Acquirers with their PACs, accepts full responsibility for the information contained in this Public Announcement.
- c. The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with the provisions of Regulations 13(4), 14(3), 15(2), and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 (Five) Working Days of this Public Announcement, i.e., on or before Friday, May 22 2026. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirers, the Target Company, background to the Offer, relevant conditions, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer.
- d. This Open Offer is subject to the terms and conditions mentioned in this Public Announcement, and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- e. The Acquirers and their PACs have given an undertaking that they are aware of, and will comply with, their obligations as laid down under the SEBI (SAST) Regulations and have adequate financial resources to meet the obligations under the SEBI (SAST) Regulations for the purpose of this Offer.
- f. The Acquirers along with the PACs intend to retain the listing status of the Target Company in accordance with applicable laws and the provisions of the SEBI (SAST) Regulations.
- g. The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.
- h. The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.
- i. All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company. All the information pertaining to the Target Company contained in this Public Announcement has been obtained from them and the accuracy thereof related to all has not been independently verified by the Manager.

ISSUED BY MANAGER TO THE OFFER:



Corporate Makers Capital Limited

Address: 611, 6th Floor, Pragati Tower, Rajendra Place, Delhi -110091

Contact Number: +91- 11- 41411600

Website: www.corporatemakers.in

Email Address: info@corporatemakers.in

Contact Person: Mr. Rohit Pareek

SEBI Registration Number: INM000013095

Validity: Permanent
CIN: U65100DL1994PLC063880

For and on behalf of

Sd/- Manoj Agrawal ("Acquirer-1")		Sd/- Amit Kumar Saraogi ("Acquirer-2")	
Sd/- Shikha Agrawal ("PAC-1")	Sd/- M/s Manoj Agrawal HUF ("PAC-2")	Sd/- Kanchan Saraogi ("PAC-3")	
Date: May 15, 2026 Place: Delhi			